

Government of India
Ministry of Law & Justice
Department of Legal Affairs

RAJYA SABHA
UNSTARRED QUESTION NO. 1884
ANSWERED ON 16.03.2023

Stipend for young advocates

1884 Shri Manas Ranjan Mangaraj :

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has any plan to introduce a system of stipend for young advocates to tackle with the severe under payment faced by them;
- (b) if so, whether Central Rules will be enacted to facilitate the same; and
- (c) if so, the details thereof, if not, the reasons therefor?

ANSWER

MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)

(a) to (c) The Government has no plan to introduce any system of stipend for young advocates.

Once a law graduate enrolls as an advocate, he/she learns the skills of advocacy in the process of gaining requisite experience. Further, it is the discretion of a litigant to engage any advocate in its case as per choice and financial capacity.